

Shri Bhakat Darshan: The hon. Minister says that the new scheme is beneficial to the employees. Since the employees have not taken to it kindly, will he examine it again?

Dr. P. Subbarayan: As I said, the question is kept under consideration. An examination is being made and we will see what could be done.

12.08 hrs.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-3585/62]

REPORT OF THE HEALTH (SURVEY AND PLANNING) COMMITTEE

The Minister of Health (Shri Kar-markar): I beg to lay on the Table a copy of the Report of the Health (Survey and Planning, Committee—Volume I. [Placed in Library. See No. LT-3536/62]

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg—

(1) to re-lay on the Table a copy each of the following Notification under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (i) Notification No. F. 12/34/60-Transport published in Delhi Gazette dated the 7th September, 1961, making certain further amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library See No. LT-3340/61].
- (ii) Notification No. F. 12/57/60-Transport published in Delhi Gazette dated the 1st June, 1961, making certain further

amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. LT, 3226/61]

- (iii) Notification No. 173/F. 68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961. [Placed in Library. See No. LT-3361/62]
 - (iv) Notification No. 25/20/61-1 (T.pt.) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1961. [Placed in Library. See No. LT-3362/62]
- (2) to lay on the Table:—
- (i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940—
 - (a) Notification No. F. 21 (3)/60 Transport published in Delhi Gazette dated the 14th December, 1961.
 - (b) Notification No. F. 12/186/59 Transport published in Delhi Gazette dated the 18th January, 1962. [Placed in Library. See No. LT-3587/62].
 - (ii) a copy of the Shipping Development Fund Committee (General) Third Amendment Rules, 1962 published in Notification No. GSR 296 dated the 16th March 1962, under sub-section (3) of section 458 of the Merchant Shipping Act, 1938. [Placed in Library. See No. LT-3588/62]
 - (iii) a copy of Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.